

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

TUESDAY, THE 18<sup>TH</sup> DAY OF APRIL, 2006

P R E S E N T

Hon'ble Mr.N. Ramakrishnan : Administrative Member  
and

Hon'ble Mr.George Paracken : Judicial Member

ORIGINAL APPLICATION NO:238/2006

C. George Panicker : Applicant  
Versus

UOI r/b Secy. M/o Finance, New Delhi and ors : Respondents

Mr.Arun Raj : Counsel for applicant

Mr.TPM Ibrahim Khan,SCGSC : Counsel for respondents

O R D E R

MA.346/2006

The prayer in this MA is for correction in the cause title of the order dated 12.4.2006 passed in O.A.238/2006. In Para 5 of this MA the applicant seeks permission to correct the mistake in the cause title and change the same as follows:-

*C.George Panicker,  
Superintendent,  
Customs Preventive Unit-II,  
Thiruvananthapuram*

MA not opposed and is allowed. The cause title may be read as above in place of the one mentioned in the order in O.A.238/2006.

Sd/-

George Paracken  
Judicial Member

Sd/-

N Ramakrishnan  
Administrative Member

- 1.Mr.Arun Raj,Advocate,Kochi
- 2.Mr.TPM Ibrahim Khan,SCGSC.

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.238/2006

Wednesday this 12<sup>th</sup> day of April, 2006.

C O R A M:

HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

C.George Panicker  
Superintendent of Central Excise,  
Central Excise Range II,  
Thiruvananthapuram. ... Applicant

By Advocate Arun Raj

V/s.

1. Union of India represented by the Secretary  
Ministry of Finance  
Department of Customs and Excise,  
New Delhi.
2. The Chief Commissioner of Central Excise  
& Customs, Kochi.
3. The Commissioner of Central Excise,  
Central Excise Commissionerate,  
Thiruvananthapuram ... Respondents

By Advocate Mr.Rajeev for SCGSC

O R D E R

HON'BLE SHRI N.RAMAKRISHNAN,ADMINISTRATIVE MEMBER

It is a matter of representation made by learned counsel for applicant relating to his desire for transfer from Thiruvananthapuram to Kundara, Kollam on account of certain pressing family problems. He has made Annexure A-1 representation way back in 2005 followed by CR

CR

-2-  
*on*

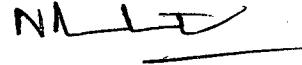
representation by his mother ~~raising~~ essentially the same points on 7/1/2006. According to him, nothing has come out of the same and his present prayer is limited only to obtain a direction from this Tribunal to the respondents for an expeditious disposal of the representation within a time frame given by this Tribunal.

2. The learned counsel for respondents agrees to this.
3. In the interest of justice, we dispose of this application by directing the respondents to consider the Annexure -1 and Annexure-2 applications on their file and take a decision thereon and communicating the same to the applicant within a time frame of one month from the date of receipt of copy of this order.

Copy of the order be given to party today.



GEORGE PARACKEN  
JUDICIAL MEMBER



N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

abp